

SCHEDULE II**FORM B****PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF Venkateswara Capital
Management Limited**

1.	NAME OF CORPORATE DEBTOR	Venkateswara Capital Management Limited
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR	23/03/1994
3.	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED/ REGISTERED	Register of Companies, West Bengal
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE DEBTOR	U31300WB1994PLC062517
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	Marshall House RN.30333/1 N.S.Road Kolkata WB 700001 IN
6.	DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	29/11/2019 (Completion of 270 Days)
7.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE DEBTOR	29/11/2019 (Order copy Received on 05/02/2020
8.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Sonu Jain, Poddar Court ,Gate No.2,18, Rabindra Sarani,3 rd Floor ,Suit No- 327, Kolkata-700001, casonujain@gmail.com 9830285088 IBBI/PA/-001/IP/P00575/2017- 18/11016
9.	LAST DATE FOR SUBMISSION OF CLAIMS	05/03/2020

Notice is hereby given that the Hon'ble National Company Law Tribunal Kolkata Bench has ordered the commencement of liquidation of the Venkateswara Capital Management Limited on 05/03/2020

The stakeholders of Venkateswara Capital Management Limited are hereby called upon to submit a proof of their claims, on or before 05/03/2020 to the liquidator at the address mentioned against item 8.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of the Liquidator: Sonu Jain

Date and Place:07/02/2020,Kolkata

